

**RESERVE BANK OF INDIA**  
**Department of Statistics and Information Management**  
**(External Liabilities and Assets Statistics Division)**

*Survey of Foreign Collaboration in Indian Industry*  
*Reference Period: April - March: 2009-10 to 2010-11*

The completed survey schedule should be e-mailed to [fcs@rbi.org.in](mailto:fcs@rbi.org.in) by December 15, 2011

For any query / clarification, kindly contact our helpdesk at:

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**General Instructions:**

- 1] This Worksheet consists of two more sheets where information is to be reported
- 2] The figures to be given should correspond to the fiscal year, viz. , from April 1 to March 31.
- 3] For items where accurate figures cannot be furnished, reasonable estimates may be provided.
- 4] Please use separate sheet if additional space is required for furnishing information on any item(s).
- 5] Please write "N.A." against items where are not applicable.
- 6] Please write "D.N.A." against items where details are not available
- 7] Registered office of a company should send a consolidated return for all its offices in India.

**Specific Instructions for Filling-in the Survey Schedule:**

Note 1 : The information should relate to foreign currency loans directly obtained from private/official agencies abroad which involves repayment in foreign currency. All foreign currency loans obtained from financial institutions in India should be excluded.

Note 2 : Please indicate payments made for imports during the year.

Note 3 : Please indicate the export receipts realised during the year.

Note 4 : Gross profits = Profits after depreciation but before providing for tax and interest.

Note 5 : Net profits = Gross profits - (Tax + Interest)

Note 6 : Total capital employed = Total assets (net of depreciation) - Accumulated losses

Note 7 : Net worth = Paid up capital + Free reserves & surplus

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*Survey of Foreign Collaboration in Indian Industry*  
*Reference Period: 2009-10 to 2010-11 (April-March)*

(To be filled in by Indian companies which has foreign capital participation or has entered into a collaboration agreement with a foreign concern)

1. Company Name & Address	
Name of the Company	
CIN No.(given by Ministry of Corporate Affairs)	
Registered Address	
City	
State	
Pin	
2. Contact Details	
(i) Name	
(ii) Designation	
(iii) Tel. No.	
(iv) Fax. No.	
(v) Email:	
3. Type of Organisation (select option)	
	Organisation Type
4. Economic Activity (Select NIC code)	
	National Industrial Classification Code (2-digit)

**PART-I**  
**Financial Particulars**

Particulars	(Amount in Rupees thousand)		
	end-March 2010	end-March 2011	
1.Total equity capital (paid-up)			
2. Foreign participation in equity capital (2(a) + 2(b))	0.00	0.00	
(2a) Foreign equity (10% and above equity holding) investment at face value			
(2b) Foreign equity (below 10% equity holding) investment at face value			
3. Amount of Equity shares issued to foreign collaborator during the reference period			
Name of foreign collaborator	Name of the Country	2009-10	2010-11
i. (Name of foreign collaborator)	COUNTRY		
ii. (Name of foreign collaborator)	COUNTRY		
iii. (Name of foreign collaborator)	COUNTRY		
iv. (Name of foreign collaborator)	COUNTRY		
4. Loans/Grants obtained from Foreign Collaborators			
Name of foreign collaborator	Name of the Country	2009-10	2010-11
i. (Name of foreign collaborator)	COUNTRY		
ii. (Name of foreign collaborator)	COUNTRY		
iii. (Name of foreign collaborator)	COUNTRY		
iv. (Name of foreign collaborator)	COUNTRY		
5. Interest on foreign currency loans remitted during the year (see Note 1)			
6. Remittances to foreign collaborator(s) (country-wise)			
Name of foreign collaborator	Name of the Country	2009-10	2010-11
6(a) Know-how Fee (for consultancy /Technology transfer)			
i. (Name of foreign collaborator)	COUNTRY		
ii. (Name of foreign collaborator)	COUNTRY		
iii. (Name of foreign collaborator)	COUNTRY		
iv. (Name of foreign collaborator)	COUNTRY		
Total		0	0

<b>6(b) Royalty</b>			
i. (Name of foreign collaborator)	COUNTRY		
ii. (Name of foreign collaborator)	COUNTRY		
iii. (Name of foreign collaborator)	COUNTRY		
iv. (Name of foreign collaborator)	COUNTRY		
Total		0	0
<b>6(c) Payments made for use of Brand-name and Trade-mark</b>			
i. (Name of foreign collaborator)	COUNTRY		
ii. (Name of foreign collaborator)	COUNTRY		
iii. (Name of foreign collaborator)	COUNTRY		
iv. (Name of foreign collaborator)	COUNTRY		
Total		0	0
<b>6(d) Dividend</b>			
i. (Name of foreign collaborator)	COUNTRY		
ii. (Name of foreign collaborator)	COUNTRY		
iii. (Name of foreign collaborator)	COUNTRY		
iv. (Name of foreign collaborator)	COUNTRY		
Total		0	0
<b>6(e) Others (Please specify):</b>			
i. (Name of foreign collaborator)	COUNTRY		
ii. (Name of foreign collaborator)	COUNTRY		
iii. (Name of foreign collaborator)	COUNTRY		
iv. (Name of foreign collaborator)	COUNTRY		
Total		0	0
<b>7. Total Value of imports (on c.i.f. basis) (see Note 2)</b>			
<i>Of which:</i>			
(a) Imports from foreign parent/associate/collaborator			
(b) Imports under collaboration arrangement			
<b>8. Total Value of export (on f.o.b basis) (see Note 3)</b>		0	0
i) Export of goods			
<i>Of which:</i>			
(a) Export of goods produced under foreign collaboration agreements			
(b) Exports to/on behalf of/through foreign collaborator/associate			
ii) Exports of services and other foreign exchange earnings (Please specify)			
<i>Of which: Exports to foreign collaborator/associate</i>			
<b>9. Total Sales</b>			
<b>10. Gross profits (see Note 4)</b>			
<b>11. Net profits (see Note 5)</b>			
<b>12. Total Distributed profits (equity &amp; preference dividend)</b>			
<b>13. Total capital employed (see Note 6)</b>			
<b>14. Net worth (see Note 7)</b>			
<b>15. Total Expenditure</b>			
<i>of which:</i> (a) Cost of raw material used (for manufacturing companies)			
(b) Compensation to employees			
(c) Research & Development (R&D) Expenditure			
<b>16. Share in R&amp;D Expenditure:</b>			
(a) R & D due to foreign collaborations (%)			
(b) Adaptation/upgradation/ absorption of product/ process technology received under collaboration (%)			
(c) Development of new product (process)/ modification (%)			
(d) Outsourced Research (%)			
<b>(Please provide details of Foreign Collaboration Agreement(s) in Part-II Sheet)</b>			

**PART-II: Details of Foreign Collaboration Agreement(s) in force during the reference period**

(Please use similar format for each agreement)

**Agreement-1**

1. Name of the Foreign Collaborator			
2. Country of the Foreign Collaborator (select option)	COUNTRY		
3. Is Foreign Collaborator related to foreign parent of the company (for technical collaboration)	Yes/No		
4. Type of Collaboration Agreement (select option)	Type of Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)			
6. Total Period of agreement (in case of technical collaboration)	Years :		Months: <input type="text"/>
7. Type of assets transferred (select option)	Type of Asset		
8a) Rate of royalty, if any (in %)			
8b) How is the Royalty payable (select option)	Royalty Payable		
9a) Amount of Lump sum/technical fees, if any (Amt in Rs '000)			
9b) How is Lump-sum/ Technical fees payable (select option)	Lump Sum/ Technical Fees		
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Yes/No		
10b) If Yes, please Specify			
11a) Whether there are any export restrictive clauses in the agreement (see Note 10)?	Yes/No		
11b) If Yes, please Specify			
12. Other restrictions imposed by Foreign Collaborator	Other Restrictions		
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Yes/No		

**Agreement-2 (if applicable)**

1. Name of the Foreign Collaborator			
2. Country of the Foreign Collaborator (select option)	COUNTRY		
3. Is Foreign Collaborator related to foreign parent of the company (for technical collaboration)	Yes/No		
4. Type of Collaboration Agreement (select option)	Type of Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)			
6. Total Period of agreement (in case of technical collaboration)	Years :		Months: <input type="text"/>
7. Type of assets transferred (select option)	Type of Asset		
8a) Rate of royalty, if any (in %)			
8b) How is the Royalty payable (select option)	Royalty Payable		
9a) Amount of Lump sum/technical fees, if any (Amt in Rs '000)			
9b) How is Lump-sum/ Technical fees payable (select option)	Lump Sum/ Technical Fees		
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Yes/No		
10b) If Yes, please Specify			
11a) Whether there are any export restrictive clauses in the agreement (see Note 10)?	Yes/No		
11b) If Yes, please Specify			
12. Other restrictions imposed by Foreign Collaborator	Other Restrictions		
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Yes/No		

**(Reminder: Please report in similar format for more foreign collaboration agreements)****Thank you so much for completing the Survey Schedule**